

[Dr. Katju]

dom. Anybody is free to go from anywhere to anywhere. But the position of Jammu and Kashmir is not so simple as my hon. friend makes it out. Conditions there are very exceptional and therefore, we say that the Jammu and Kashmir Government should have liberty to decide as to whom they would admit and whom they would not.

**Shri U. M. Trivedi:** This decision is by the Defence Ministry, and not by the Jammu and Kashmir Government. Is it the suggestion of the hon. Minister that if he has said that he is going only for election work, his application will be re-considered?

**The Minister of Defence Organisation (Shri Tyagi):** It is always done on an individual basis. It is not a question of elections or any movements. In the case of individuals the intentions are judged and it is only on that basis applications are decided.

**Mr. Speaker:** I have heard sufficiently about this matter. So far as the adjournment motion is concerned, it has been brought to the notice of the House that there is a short notice question tabled by the same hon. Member. I believe the hon. Minister is accepting that question?

**Dr. Katju:** Yes. I shall try to answer.

**Mr. Speaker:** A date will be fixed for it. Further, it is not a matter of recent occurrence except that this gentleman who has applied for permission to go there has been refused. So far as the rules are concerned, the rules seem to have been framed several years ago. Since those rules had not been taken exception to or their validity or propriety questioned, that point does not arise. It is not a matter of recent occurrence. Therefore, there cannot be a debate or adjournment motion.

So far as the individual is concerned, this House ought not to be the forum. So long as the Government has got the right to permit or refuse a permit in individual cases, such individual cases will not be taken up in this House. For all these reasons, I withhold my consent to this motion.

**Shri Ramachandra Reddi (Nellore):** I want one little clarification. May I know whether these rules which have been referred to by you have been framed after integration or before integration?

**Mr. Speaker:** Whatever it may be, it is before today.

**Shri U. M. Trivedi:** These rules have been framed by the Jammu and Kashmir Government and not by our Government.

**Mr. Speaker:** Whoever framed it, it has been in existence and it has been adopted all along.

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#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Indian Registration (Amendment) Bill, 1955 which was passed by the Lok Sabha at its sitting held on the 16th December, 1955 has been passed by the Rajya Sabha at its sitting held on the 9th March, 1956, with the following amendments :—

#### *Enacting Formula*

1. That at page 1, line 1, for the words 'Sixth Year' the words 'Seventh Year' be substituted.

#### *Clause 1*

2. That at page 1, line 4, for the figure '1955' the figure '1956' be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

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#### INDIAN REGISTRATION (AMENDMENT) BILL

*(Amendment of section 2 etc.)*

**Secretary:** Sir, I lay on the Table of the House the Indian Registration (Amendment) Bill, 1955, which has been returned by Rajya Sabha with amendments.

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